(ख) यदि हां, तो क्या उनके मन्त्रालय ने शिक्षा मन्त्रालय के साथ इस पर विचार किया है कि सहकारिता को स्कूलों व कालेजों में विषय के रूप में पढ़ाया जाए और वहां सहकारिता के सैद्धान्तिक एवं व्यावहारिक पक्षों को पढ़ाया जाये।

**वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया)** : (क) जी हां।

(ख) इस मन्त्रालय ने काफी पहले सन् 1960 में शिक्षा मन्त्रालय तथा विश्वविद्यालय अनुदान आयोग की सलाह से सभी विश्वविद्यालयों के कुलपतियों को विश्वविद्यालय स्तर पर सहकारिता को विषय के रूप में पढ़ाने के बारे में एक नीति परिपत्र भेजा था। आजकल देश के कई विश्वविद्यालयों तथा कालेजों में सहकारिता का विषय बी०ए०, बी० काम० तथा एम०ए० के पाठ्यक्रमों में एक विषय के भाग के रूप में या वैकल्पिक विषय के रूप में पढ़ाया जा रहा है। राष्ट्रीय सहकारी प्रशिक्षण परिषद द्वारा नियुक्त एक विशेषज्ञ दल इस समय (1) विश्वविद्यालयों (2) कालेजों तथा (3) उच्चतर माध्यमिक विद्यालयों में सहकारिता के विषय की वर्तमान पाठ्य-विवरणियों की समीक्षा कर रहा है, ताकि इन तीनों स्तरों के लिए आदर्श पाठ्य-विवरणियों का सुझाव दिया जा सके।

**Realisation of Arrears of Income-tax from Sick Units**

3704. DR. BAPU KALDATY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government propose to give income-tax and other concessions in the taxes to a viable unit if it accepts the incorporation of a sick unit;

(b) if so, whether the tax liabilities of the sick units would be condoned; and

(c) if not, what measures are being taken to recover the arrears of income-tax from sick units amalgamating with viable unit?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir. The Finance (No. 2) Bill, 1977 seeks to insert a new section 72A in the Income-tax Act, 1961 to provide that where a company, owning an industrial undertaking, amalgamates with another company, the accumulated loss and unabsorbed depreciation allowance of the amalgamating company will be carried forward and set off in the hands of the amalgamated company, if the Central Government is satisfied that the amalgamation is in the public interest and certain conditions as specified in the said provision are fulfilled.

(b) No, Sir.

(c) Necessary measures in accordance with law are taken to recover arrears of income-tax due from companies owing sick units in cases where such companies amalgamate with other companies.

**Income-Tax Payers in India**

3705. DR. BAPU KALDATY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the number of income-tax payers in the slab of income group Rs. 10,000/-, Rs. 15,000/- and Rs. 25,000/-;

(b) the aggregate amount collected as income tax from these for the past two assessment years; and

(c) the average expenses incurred in collecting taxes from each of the above slab for the same period?